

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 6048 OF 2008

THE COMMERCIAL
TAX OFFICER II & ANR.

APPELLANT(S)

VERSUS

M/S VIJAYAVANI EDUCATIONAL
INSTITUTION, BALAJI COMPLEX
NANDYAL

RESPONDENT(S)

WITH

CIVIL APPEAL NO(S).6054/2008

CIVIL APPEAL NO(S). 6431/2008

CIVIL APPEAL NO(S). 6883-6885/2008

CIVIL APPEAL NO(S).7461/2008

CIVIL APPEAL NO(S).7385/2008

CIVIL APPEAL NO(S).5423/2016

CIVIL APPEAL NO(S).7390-7396/2008

CIVIL APPEAL NO(S).138/2009

CIVIL APPEAL NO(S). 2401/2009

CIVIL APPEAL NO(S).87/2010

SPECIAL LEAVE PETITION NO.149/2016

DIARY NO. 16931/2017

O R D E R

1. Delay condoned.
2. Heard learned counsel for the appellant(s)/petitioner(s) and perused the relevant material.

3. Considering the fact that the tax amount involved in these cases is very low, coupled with the fact that under the new tax regime, the activity referred to in the present cases is non-taxable, we deem it appropriate to dispose of these appeal(s)/petition(s) leaving the questions of law open. Ordered accordingly.

4. Pending application(s), if any, shall stand disposed of.

....., J.
(A.M. KHANWILKAR)

....., J.
(SANJIV KHANNA)

NEW DELHI
JULY 20, 2021.

Mr. Amitabh Sinha, Adv.
Mr. K.V. Girish Chowdary, Adv.

Mr. Guntur Prabhakar, AOR

Mr. G. N. Reddy, AOR

For Respondent(s) Mr. Buddy A Ranganadha, Adv.
Mr. A. V. Rangam, AOR

Mr. C. S. N. Mohan Rao, AOR

Mr. G. Ramakrishna Prasad, AOR
Mr. Byrapaneni Suyodhan, Adv,
Ms. Filza Moonis, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The appeal(s)/petition(s) are disposed of in
terms of the signed order.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

(Signed order is placed on the file.)